she is my sweetheart, don't you agree? I think Mr. Gopalsamy will agree with me.

Special

SHRI V. GOPALSAMY: I support you.

SHRI S. K. T. RAMACHAN-DRAN: Let us come to business, Madam. At least, Mr. Gopalsamy likes and loves my wife. Madam, let us come to the point. This is a very serious When we want to convey some very important message to somebody on the other side of the phone and wher we are in the middle of the talk, suddently there will be a cut. Then, for half an hour or one hour you try the number again, but you don't get it.

Madam, the regular irregularity in the functioning of the telecom system reached its culmination during the recent strike pericd. Whenever you dialled a number mest of you would have heard itthere was a voice coming across the lire, "This line is very busy, please dial after some time." Then you wait for some time and dial again only to hear the same voice "This line is very busy, please dial after some time." Made m. we can't understand whether it was manipulated or whether the line was really very busy. Madam, it was not only during the strike period but even otherwise also the teleocom system has been regularly irregular.

Madam, since the telecom system is the nerve centre of our whole communication system, if it does not respond to the call of the people, there is no use of the system. Their mission itself is defeated and so the Ministry should take serious steps to correct the system and see that it is put to the best possible use. Thank you very much, Madam.

Discrimination Against the workers of paradeep, New Mangalore and Tuticorin ports

SHRI PARVAT KUMAR SAMA-NTARAY (Orissa): Madam Deputy Chairman, I am drawing the attention of this House to a number of Acts enacted by this Parliament mostly for the workers, only to be forgotten in the midway when question comes of giving the privileges, benefits under the law I am particularly mentioning about the condition and plight of the cargo-handling workers of the Paradeep Port, the New Mangalore Port and the Tuticorin Port and the Haldia Dock Complex

Madam, we have got ten major ports in the country These three Ports have come under the purview of the dock workers system For the last ten years though the law is very clear for extending the wage benefits privileges mentioned in the Indian Dock Labour (Regulation and Employment) Act and the federation representing the dock workers had settlements with the Government Incia in the years 1980, 1984 and recen tly in the year 1988, there is no result It is causing concern. These workers around 8,000 in total, are getting less payment, and they are deprived of even getting regular payment given to other cargo-nandling workers of other major ports.

I would like to submit here that the dock workers in other major ports are not only being extended the facility of these wages but also they have been given the privilege of medical reimbursement facilities, leave with wage children education allowance, Gratuity paid-holidays and other privileges But these workers are not availing all those. Even the Trust Board has passed a resolution extending the benefits to the cargohandling workers. The Government sitting in Delhi is sitting over the decision. This has happened very recently. The Paradeep Port Trust Board decided to extend the minimum wage guaranted for 21 days for

## [Pravat Kumar Sramantaray]

these cargo workers. The Government of India is yet to clear it. I have information that the Government of India is still making queries. I am afraid it may lead to strike. We are already, facing price rise. Once the Dock workers go on strike, the prices will soar further in the country. I demand for their early regularisation.

Thank you, Madam.

THE DEPUTY CHAIRMAN: I will bring to the notice of the hon. Members that we have 21 special mentions and also the reply of the Minister of Civil Aviation and the reply to the discussion on the price-rise by the Finance Minister also. I take the sense of the House. Looking at the heavy business, we can dispense with the lunch hour, not the lunch and cortinue with the business and finish it. Otherwise, we would not be able to finish the business. Special mertions will be taken up now. We will firms the special mentions. Then J will request the Minister to give his reply.

SHRIJAGESH DESAI (Maharashtra): Madem, give half-en-hour break.

THE DEPUTY CHAIRMAN: I have no objection even for one hour. But I feel that the Members who want to go and have lunch, can go and come back. There are 21 special mentions. I don't want to curtail their time. Orly two days of this session have been left. So, I would like and request the Members to forget about even this helf an hour. Let us have no lunch hour. Let us today sit and do some good work. You can have lunch. Let us not have lunch hour oday.

Non-implementation of the award of National industrial Tribunal on the Pay Scales of Employees of Rural Banks.

SHRI N. E. BALARAM (Kerala): I would like to draw the attention of the Government to some of the questions raised by the Regional Rural Bank employees. The Regional Rural Bank employees have agitating over years on the question of parity in the scales of pay of the employees of sponsored comparable posts. I think it is their legitimate demand. But so far neither the sponsored banks for the Government have taken note of this agitation or found out any solution to the problem raised by the employees. As a result those bank employees bave already decided to go on strike. Besides they had approached the Supreme Court also to find a solution At that stage or the advice given by the Supreme Court, the Government. has already constituted under the provisions of Industrial Disputes Act, National Industrial Tribunal to decide the question. The Tribunal has already given the Award. The Award was given, according to my information, some two months back, but even now the Award has not been published in the gazette as per the requirements of the Industrial Disputes Act. It is very surprising to me. So, what I want to draw the attention of the Government to (1) They should publish the Award immediately; (2) They should implement this Award because the Government was also a party to it. When it came to the Supreme Court, the Government also agreed that the employees can go to the Industrial Tribunal and the Award given by the Tribural would be binding on both sides. Now, the Award has already been given by the Tribunal. So, I request the Finance Minister as well as the Labour Minister to look into the matter and have immediate discussion cn the question and implement the Award.

SHR! ASHIS SEN (West Bengal): Madam, I may be allowed to speak on it.